

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

HONOURABLE SRI JUSTICE B. VIJAYSEN REDDY

WRIT PETITION No.23094 OF 2026

DATE OF ORDER: 28.07.2026

Between:

Vemuri Ramaiah Rao

...Petitioner

AND

The State of Telangana
Represented by its Principal Secretary
Revenue Department,
Secretariat Complex, Hyderabad and others

...Respondents

ORDER : (ORAL)

Heard Mr. Gattu Vinay Kumar, learned counsel for the petitioner; Mr. Mohd. Habeebuddin, learned Assistant Government Pleader for Assignment, appearing for respondents No.1, 3 to 6 and 9; Mr. Srinivas Rao Pachwa, learned Standing counsel for GHMC, appearing for respondents No.7 and 8; and perused the material on record.

2. The petitioner purchased the subject property bearing Plot Nos.358 and 361, admeasuring 1200 square yards (1000.32 square meters) in Survey Nos.96 and 97, situated at Marriguda Hamlet, Mallapur Village, Uppal Mandal, Kapra Municipality, Ranga Reddy District under the registered sale deed bearing document No.4757 of 1997 dated 18.08.1997 from one Ms. Badakavi Suguna Rama Rao W/o B.V.Rama Rao. The petitioner applied for regularization of the plots under Layout Regularization Scheme (LRS) *vide* G.O.Ms. No.902 (MA) dated 31.12.2007 and G.O.Ms. No.113 (MA) dated 31.01.2008. However,

the application of the petitioner was rejected by the intimation letter dated 27.01.2009 stating that the land of the petitioner is surplus land (under ULC Act).

3. Learned counsel for the petitioner submitted that the W.P. No.1974 of 2012 was filed in respect of the very same subject plots and other plots by the vendors/predecessors-in-title of the petitioner. The same was allowed by the order dated 23.02.2017 passed by this Court wherein it was held that in view of the repeal Act which came into effect from 27.03.2008 in the State of Andhra Pradesh, the petitioners therein were not physically dispossessed and thus, no further steps can be taken against them. The said submission is not opposed by the learned Assistant Government Pleader for Assignment.

4. In the circumstances, this writ petition is allowed setting aside the rejection order *vide* intimation letter dated 27.01.2009. Consequently, respondents No.7 and 8 are directed to reconsider the LRS application of the petitioner seeking regularization of the subject property bearing Plot Nos.358 and 361, admeasuring 1200 square yards (1000.32 square meters) in Survey Nos.96 and 97, situated at Marriguda Hamlet, Mallapur Village, Uppal Mandal, Kapra Municipality, Ranga Reddy District, by giving opportunity of hearing to the petitioner and to all other concerned/interested persons, and pass appropriate orders in accordance with law, within a period of four (4) weeks

from the date of receipt of a copy of this order. There shall be no order as to costs.

As a sequel thereto, miscellaneous applications, if any, pending in the writ petition, stand closed.

B. VIJAYSEN REDDY, J

July 28, 2026

NOTE: Issue C.C. tomorrow
(BO) RRK